

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4358/2020

(Arising out of impugned final judgment and order dated 11-02-2020 in A482 No. 4106/2020 passed by the High Court Of Judicature At Allahabad)

LOKESHWAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 29-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Raj Kumar Parasher, Adv.
Mr. Nishesh Sharma, AOR

For Respondent(s) Mr. Andleeb Naqvi, Adv.
Mr. Sarvesh Singh Baghel, AOR
Mr. Harsh Pratap Shahi, Adv.
Ms. Shivranjani Ralawata, Adv.

R-2 Mr. D.K. Singh, Adv.
Mr. Pramod Kumar Singh, Adv.
Mr. Sharwan Kumar Goyal, Adv.
Mr. Sadashiv, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent No.2 has prayed for and is granted four weeks time to file counter affidavit.

Rejoinder affidavit be filed within two weeks thereafter.

List after six weeks.

Interim order dated 07.10.2020 to continue.

(ASHA SUNDRIYAL)
AR CUM PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR